

NVK & ND

Mr. M R Rajendran Nair for the applicant

Mr. N. N. Sugunapalan SCGSC for respondents (Pooyy)

Heard. Learned counsel for the applicant submits that there are instances where people like him who were last engaged in 1980 or even earlier are now being re-engaged. He therefore requests that he may be permitted to withdraw this application and agitate before the appropriate authorities/the relief that he claimed in this application has been granted to other persons. The learned counsel for the respondents has no particular comments to offer.

In this view of the matter we grant permission to the applicant to withdraw the application preserving his liberty to seek remedies as mentioned above before the appropriate forum in accordance with law.

29.5.91

I.O. 190/90
on 31/5/91
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